

**In the Court of Sh. Multan Singh Banyal, Executive Magistrate (Tehsildar),
Solan, District Solan (H.P.)**

In the matter of:

Smt. Sunita Devi w/o Sh. Mohan Lal, r/o VPO Bhoj Nagar, Tehsil and Distt. Solan (H.P.)
..Applicant.

Versus

General Public
..Respondent.

Application u/s 13(3) of Birth and Death Registratin Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003.

Whereas, Smt. Sunita Devi w/o Sh. Mohan Lal, r/o VPO Bhoj Nagar, Tehsil and Distt. Solan (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavit and other relevant documents for entering of her date of birth *i.e.* 01-01-1973 and her place of birth is at Village Katal-Kathar, P.O. Bohli, Tehsil & District Solan (H.P) but her date of birth could not be entered in the record of Gram Panchayat Bohli, Tehsil & Distt. Solan (H.P.).

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Smt. Sunita Devi d/o Sh. Prem Singh and Smt. Deori Devi may submit their objections in writing or appear in person in this court on or before 11-08-2024 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 11th day of July, 2024.

Seal.

Sd/-
(MULTAN SINGH BANYAL),
Executive Magistrate (Tehsildar),
Solan, District Solan (H.P.).

**In the Court of Sh. Multan Singh Banyal, Executive Magistrate (Tehsildar),
Solan, District Solan (H.P.)**

In the matter of:

Sh. Nishant s/o Sh. Padam Singh, r/o Village Sharghal, Alawang (51), District Shimla-
171 204 (H.P.)
..Applicant.

Versus

General Public
..Respondent.

Application u/s 13(3) of Birth and Death Registratin Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003.

Whereas, Sh. Nishant s/o Sh. Padam Singh, r/o Village Sharghal, Alawang (51), District Shimla-171 204 (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavit and other relevant documents for entering of his date of birth *i.e.* 11-02-1987 and his place of birth is at Maa Shoolini Complex, Lakkar Bazar, Ward No. 09, Solan, Tehsil & District Solan (H.P) but his date of birth could not be entered in the record of Municipal Corporation Solan, Tehsil & Distt. Solan (H.P.).

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Sh. Nishant s/o Sh. Padam Singh and Smt. Bimla Devi may submit their objections in writing or appear in person in this court on or before 12-08-2024 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 12th day of July, 2024.

Seal.

Sd/-
(MULTAN SINGH BANYAL),
Executive Magistrate (Tehsildar),
Solan, District Solan (H.P.).

**In the Court of Sh. Multan Singh Banyal, Executive Magistrate (Tehsildar),
Solan, District Solan (H.P.)**

In the matter of:

Smt. Pushpa Devi w/o Sh. Rati Ram, r/o Village Than-Bhalo, P.O. Dharampur, Tehsil Kasauli, Distt. Solan (H.P.) *..Applicant.*

Versus

General Public

..Respondent.

Application w/s 13(3) of Birth and Death Registratin Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003.

Whereas, Smt. Pushpa Devi w/o Sh. Rati Ram, r/o Village Than-Bhalo, P.O. Dharampur, Tehsil Kasauli, Distt. Solan (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavit and other relevant documents for entering of her date of birth *i.e.* 01-01-1972 and her place of birth is at Village Katal-Kathar, P.O. Bohli, Tehsil & District Solan (H.P) but her date of birth could not be entered in the record of Gram Panchayat Bohli, Tehsil & Distt. Solan (H.P.).

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Smt. Pushpa Devi d/o Sh. Janki Ram and Late Smt. Tara Devi may submit their objections in writing or appear in person in this court on or before 10-08-2024 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 10th day of July, 2024.

Seal.

Sd/-
(MULTAN SINGH BANYAL),
Executive Magistrate (Tehsildar),
Solan, District Solan (H.P.).

**In the Court of Sh. Multan Singh Banyal, Executive Magistrate (Tehsildar),
Solan, District Solan (H.P.)**

In the matter of:

Smt. Padma Devi w/o Sh. Amrit Lal, r/o Village Lajhogari, P.O. Naina Tikkar, Tehsil Pachhad, Distt. Sirmaur (H.P.)-173 229 ..Applicant.

Versus

General Public

..Respondent.

Application u/s 13(3) of Birth and Death Registratin Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003.

Whereas, Smt. Padma Devi w/o Sh. Amrit Lal, r/o Village Lajhogari, P.O. Naina Tikkar, Tehsil Pachhad, Distt. Sirmaur (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavit and other relevant documents for entering of her date of birth *i.e.* 29-07-1974 and her place of birth is at Village Katal-Kathar, P.O. Bohli, Tehsil & District Solan (H.P) but her date of birth could not be entered in the record of Gram Panchayat Bohli, Tehsil & Distt. Solan (H.P.).

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Smt. Padma Devi d/o Sh. Jiya Lal and Smt. Meera Devi may submit their objections in writing or appear in person in this court on or before 11-08-2024 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 11th day of July, 2024.

Seal.

Sd/-
(MULTAN SINGH BANYAL),
Executive Magistrate (Tehsildar),
Solan, District Solan (H.P.).

**In the Court of Sub-Divisional Magistrate-cum-Marriage Officer,
Kasauli, District Solan (H.P.)**

Case No.: 01/2024

Date of Instt.: 03-07-2024

Date of Decision: 03-08-2024

1. Sh. Sanjay s/o Sh. Hira Lal age 24 years D.O.B. 19-07-2000, r/o Village Pathia, P.O. Kanda, Tehsil Kasauli, District Solan (H.P.).

2. Mrs. Riya d/o Maan Singh, Village Bara, P.O. Kumarhatti, Tehsil & Distt. Solan (H.P.).

Versus

General Public

Notice under section 15 of the Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Sanjay s/o Sh. Hira Lal age 24 years D.O.B. 19-07-2000, r/o Village Pathia, P.O. Kanda, Tehsil Kasauli, District Solan (H.P.) (Bride groom) & Mrs. Riya d/o Maan Singh, Village Bara, P.O. Kumarhatti, Tehsil & Distt. Solan (H.P.) (Bride) r/o Village Pathia, P.O. Kanda, Tehsil Kasauli, District Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 27-03-2024 that their marriage was solemnized on 03-03-2024 with each other. As such they have applied for registration of their marriage. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard may be preferred in this court on or before 03-08-2024, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 03-07-2024 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).*

**In the Court of Sub-Divisional Magistrate-cum-Marriage Officer,
Kasauli, District Solan (H.P.)**

Case No.: 04/2024

Date of Instt.: 03-07-2024

Date of Decision: 03-08-2024

1. Sh. Sumit Kumar s/o Sh. Hari Gopal age 27 years D.O.B. 25-09-1996, r/o Village Banlagi, P.O. Kuthar, Sub-Tehsil Krishangarh, District Solan (H.P.).

2. Mrs. Poonam d/o Sh. Surender age 22 years D.O.B. 01-09-2001, r/o Village Kuhat Khaltu, P.O. Occhghat, Tehsil & Distt. Solan, (H.P.).

Versus

General Public

Notice under section 15 of the Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Sumit Kumar s/o Sh. Hari Gopal age 27 years D.O.B. 25-09-1996, r/o Village Banlagi, P.O. Kuthar, Sub-Tehsil Krishangarh, District Solan (H.P.) (Bride groom) & Mrs. Poonam d/o Sh. Surender age 22 years D.O.B. 01-09-2001, r/o Village Kuhat Khaltu, P.O.

Occhghat, Tehsil & Distt. Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 13-05-2024 that their marriage was solemnized on 12-05-2023 with each other. As such they have applied for registration of their marriage. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard may be preferred in this court on or before 03-08-2024, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 03-07-2024 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).*

**In the Court of Sub-Divisional Magistrate-cum-Marriage Officer,
Kasauli, District Solan (H.P.)**

Case No.: 02/2024

Date of Instt.: 03-07-2024

Date of Decision: 03-08-2024

1. Sh. Pawan Kumar s/o Sh. Janki Ram age 29 years D.O.B. 15-07-1994, r/o Village Pratha, P.O. Pratha, Sub- Tehsil Parwanoo, District Solan (H.P.).

2. Mrs. Rajni Devi d/o Sh. Rakesh Kumar, r/o Village Kammi, Distt. Panchkula (H.R.) at present Village Pratha, P.O. Pratha, Sub-Tehsil Parwanoo, District Solan (H.P.).

Versus

General Public

Notice under section 15 of the Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Pawan Kumar s/o Sh. Janki Ram age 29 years D.O.B. 15-07-1994, r/o Village Pratha, P.O. Pratha, Sub- Tehsil Parwanoo, District Solan (H.P.) (Bride groom) & Mrs. Rajni Devi d/o Sh. Rakesh Kumar, r/o Village Kammi, Distt. Panchkula (H.R.) at present r/o Village Pratha, P.O. Pratha, Sub- Tehsil Parwanoo, District Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 29-04-2024 that their marriage was solemnized on 22-02-2023 with each other. As such they have applied for registration of their marriage. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard may be preferred in this court on or before 03-08-2024, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 03-07-2024 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).*

In the Court of Sub-Divisional Magistrate-cum-Marriage Officer,

Kasauli, District Solan (H.P.)

Case No.: 03/2024

Date of Instt.: 03-07-2024

Date of Decision: 03-08-2024

1. Sh. Darshan Lal s/o Sh. Balbir Singh age 38 years D.O.B. 07-05-1986, r/o Village Bir Raitkahan, Tehsil Indri, Distt. Karnal, Haryana at present r/o Village Gussan, P.O. Garkhal, Tehsil Kasauli, District Solan (H.P.).

2. Mrs. Meena d/o Sh. Mast Ram age 31 years D.O.B. 12-01-1993, r/o Village Gussan, P.O. Garkhal, Tehsil Kasauli, District Solan (H.P.).

Versus

General Public

Notice under section 15 of the Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Darshan Lal s/o Sh. Balbir Singh age 38 years D.O.B. 07-05-1986, r/o Village Bir Raitkahan, Tehsil Indri, Distt. Karnal, Haryana at present r/o Village Gussan, P.O. Garkhal, Tehsil Kasauli, District Solan (H.P.) (Bride groom) & Mrs. Meena d/o Sh. Mast Ram age 31 years D.O.B. 12-01-1993, r/o Village Gussan, P.O. Garkhal, Tehsil Kasauli, District Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 03-04-2024 that their marriage was solemnized on 12-06-2016 with each other. As such they have applied for registration of their marriage. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard may be preferred in this court on or before 03-08-2024, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 03-07-2024 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).*

**In the Court of Sub-Divisional Magistrate-cum-Marriage Officer,
Kasauli, District Solan (H.P.)**

Case No.: 05/2024

Date of Instt.: 03-07-2024

Date of Decision: 03-08-2024

1. Sh. Naveen Kumar s/o Sh. Hari Gopal age 28 years D.O.B. 01-09-1995, r/o Village Banlagi, P.O. Kuthar, Sub-Tehsil Krishangarh, District Solan (H.P.).

2. Mrs. Pooja d/o Sh. Surender age 25 years D.O.B. 29-04-1999, r/o Village Kuhat Khaltu, P.O. Occhghat, Tehsil & District Solan (H.P.).

Versus

General Public

Notice under section 15 of the Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Naveen Kumar s/o Sh. Hari Gopal age 28 years D.O.B. 01-09-1995, r/o Village Banlagi, P.O. Kuthar, Sub-Tehsil Krishangarh, District Solan (H.P.) (Bride groom) & Mrs. Pooja d/o Sh. Surender age 25 years D.O.B. 29-04-1999, r/o Village Kuhat Khaltu, P.O. Occhghat, Tehsil & District Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 13-05-2024 that their marriage was solemnized on 12-05-2023 with each other. As such they have applied for registration of their marriage. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard may be preferred in this court on or before 03-08-2024, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 03-07-2024 under my hand and seal of the court.

Seal.

Sd/
*Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).*

**In the Court of Sub-Divisional Magistrate-cum-Marriage Officer,
Kasauli, District Solan (H.P.)**

Case No.: 07/2024

Date of Instt.: 03-07-2024

Date of Decision: 03-08-2024

1. Sh. Pardeep s/o Sh. Prem Chand age 28 years, r/o Village Tipra, P.O. Parwanoo, Sub-Tehsil Parwanoo, District Solan (H.P.).

2. Mrs. Neha d/o Sh. Raj Kumar, r/o Village Tipra, P.O. Parwanoo, Sub-Tehsil Parwanoo, District Solan (H.P.).

Versus

General Public

Notice under section 15 of the Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Pardeep s/o Sh. Prem Chand age 28 years, r/o Village Tipra, P.O. Parwanoo, Sub-Tehsil Parwanoo, District Solan (H.P.) (Bride groom) & Mrs. Neha d/o Sh. Raj Kumar age 30 years, r/o Village Tipra, P.O. Parwanoo, Sub-Tehsil Parwanoo, District Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 06-04-2024 that their marriage was solemnized on 22-04-2016 with each other. As such they have applied for registration of their marriage. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard may be preferred in this court on or before 03-08-2024, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 03-07-2024 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).*

**In the Court of Sub-Divisional Magistrate-cum-Marriage Officer,
Kasauli, District Solan (H.P.)**

Case No.: 08/2024

Date of Instt.: 03-07-2024

Date of Decision: 03-08-2024

1. Sh. Vishal Sehgal s/o Sh. Pradeep Kumar age 37 years, r/o Village Dhar ki Ber, P.O. Dharampur, Tehsil Kasauli, District Solan (H.P.).

2. Mrs. Meena Kumari d/o Sh. Dharam Chand age 35 years, r/o Village Dharampur, P.O. Dharampur, Tehsil Kasauli, District Solan (H.P.).

Versus

General Public

Notice under section 15 of the Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Vishal Sehgal s/o Sh. Pradeep Kumar age 37 years, r/o Village Dhar ki Ber, P.O. Dharampur, Tehsil Kasauli, District Solan (H.P.) (Bride groom) & Mrs. Meena Kumari d/o Sh. Dharam Chand age 35 years, r/o Village Dharampur, P.O. Dharampur, Tehsil Kasauli, District Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 14-05-2024 that their marriage was solemnized on 06-03-2019 with each other. As such they have applied for registration of their marriage. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard may be preferred in this court on or before 03-08-2024, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 03-07-2024 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).*

**In the Court of Sub-Divisional Magistrate-cum-Marriage Officer,
Kasauli, District Solan (H.P.)**

Case No.: 11/2024

Date of Instt.: 05-07-2024

Date of Decision: 05-08-2024

1. Sh. Gurdev s/o Sh. Balak Ram age 43 years, r/o Village Thandu, P.O. Kotbeja, Tehsil Kasauli, District Solan (H.P.).

2. Mrs. Sanu Kumari d/o Sh. Narata Ram age 28 years, r/o Village Thandu, P.O. Kotbeja, Tehsil Kasauli, District Solan (H.P.).

Versus

General Public

Notice under section 15 of the Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Gurdev s/o Sh. Balak Ram age 43 years, r/o Village Thandu, P.O. Kotbeja, Tehsil Kasauli, District Solan (H.P.) (Bride groom) & Mrs. Sanu Kumari d/o Sh. Narata Ram age 28 years, r/o Village Thandu, P.O. Kotbeja, Tehsil Kasauli, District Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 04-01-2024 that their marriage was solemnized on 18-01-2013 with each other. As such they have applied for registration of their marriage. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard may be preferred in this court on or before 05-08-2024, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 05-07-2024 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).*

**In the Court of Sub-Divisional Magistrate-cum-Marriage Officer,
Kasauli, District Solan (H.P.)**

Case No.: 13/2024

Date of Instt.: 05-07-2024

Date of Decision: 05-08-2024

1. Sh. Ajay Singh s/o Sh. Ramesh Kumar age 28 years, r/o Village Banasar, P.O. Naya Gram, Sub-Tehsil Parwanoo, District Solan (H.P.).

2. Mrs. Kajal d/o Sh. Mohan Lal age 24 years, r/o Village Banasar, P.O. Naya Gram, Sub-Tehsil Parwanoo, District Solan (H.P.).

Versus

General Public

Notice under section 15 of the Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Ajay Singh s/o Sh. Ramesh Kumar age 28 years, r/o Village Banasar, P.O. Naya Gram, Sub-Tehsil Parwanoo, District Solan (H.P.) (Bride groom) & Mrs. Kajal d/o Sh. Mohan Lal age 24 years, r/o Village Banasar, P.O. Naya Gram, Sub-Tehsil Parwanoo, District Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 26-12-2023 that their marriage was solemnized on 20-06-2023 with each other. As such they have applied for registration of their marriage. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard may be preferred in this court on or before 05-08-2024, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 05-07-2024 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).*

**In the Court of Sub-Divisional Magistrate-cum-Marriage Officer,
Kasauli, District Solan (H.P.)**

Case No.: 14/2024

Date of Instt.: 05-07-2024

Date of Decision: 05-08-2024

1. Sh. Govind Singh s/o Sh. Prem Singh age 31 years, r/o Village Chattian, P.O. Kasauli, Tehsil Kasauli, District Solan (H.P.).

2. Mrs. Ranjna d/o Sh. Puran Chand age 34 years, r/o Village Bag, Tehsil Jathia Devi, District Shimla (H.P.) at present residing at Village Chattian, P.O. Kasauli, Tehsil Kasauli, District Solan (H.P.).

Versus

General Public

Notice under section 15 of the Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Govind Singh s/o Sh. Prem Singh age 31 years, r/o Village Chattian, P.O. Kasauli, Tehsil Kasauli, District Solan (H.P.) (Bride groom) & Mrs. Ranjna d/o Sh. Puran Chand age 34 years, r/o Village Bag, Tehsil Jathia Devi, District Shimla (H.P.) at present residing at Village Chattian, P.O. Kasauli, Tehsil Kasauli, District Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 20-05-2024 that their marriage was solemnized on 23-04-2017 with each other. As such they have applied for registration of their marriage. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard may be preferred in this court on or before 05-08-2024, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 05-07-2024 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).*

**In the Court of Sub-Divisional Magistrate-cum-Marriage Officer,
Kasauli, District Solan (H.P.)**

Case No.: 15/2024

Date of Instt.: 05-07-2024

Date of Decision: 05-08-2024

1. Sh. Gurdayal s/o Sh. Munni Lal age 22 years, r/o Village Bhaguri, P.O. Bhaguri, Tehsil Kasauli, District Solan (H.P.).

2. Mrs. Pooja d/o Sh. Prakash age 21 years, r/o Village Bhaguri, P.O. Bhaguri, Tehsil Kasauli, District Solan (H.P.).

Versus

General Public

Notice under section 15 of the Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Gurdayal s/o Sh. Munni Lal age 22 years, r/o Village Bhaguri, P.O. Bhaguri, Tehsil Kasauli, District Solan (H.P.) (Bride groom) & Mrs. Pooja d/o Sh. Prakash age 21 years, r/o Village Bhaguri, P.O. Bhaguri, Tehsil Kasauli, District Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 07-06-2022 that their marriage was solemnized on 10-05-2021 with each other. As such they have applied for registration of their marriage. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard may be preferred in this court on or before 05-08-2024, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 05-07-2024 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).*

In the Court of Executive Magistrate (Tehsildar) Nalagarh, District Solan (H.P.)

Case No. : 07 /2024

Date of Institution : 01-07-2024

Sh. Naam Dev s/o Sh. Ram Gopal, r/o Village Haliara, P.O. Goela, Tehsil Nalagarh, District Solan (H.P.).

Versus

General Public through: Gram Panchayat Barrian, Tehsil Nalagarh, District Solan (H.P.)

Application under section 13(3) of H.P. Birth and Death Registration Act, 1969.

Sh. Naam Dev s/o Sh. Ram Gopal, r/o Village Haliara, P.O. Goela, Tehsil Nalagarh, District Solan (H.P.) has filed an application under section 13(3) of the Birth & Death Registration Act, 1969 stating therein that his daughter namely Himanshi Negi d/o Sh. Naam Dev was born on 05-12-2020 at Gram Panchayat Barrian, Tehsil Nalagarh, District Solan (H.P.) but her birth could not be entered in the record of Old Gram Panchayat Barrian, Tehsil Nalagarh, District Solan (H.P.) within stipulated period. He prayed for issuing necessary orders to the Gram Panchayat Barrian, Tehsil Nalagarh, District Solan (H.P.) for entering the same in the records.

Therefore, by this proclamation, the general public is hereby informed that any person having objection regarding the birth of namely Himanshi Negi d/o Sh. Naam Dev, may file their objection in this court on or before 13-08-2024, failing which no objection shall be entertained.

Given under my hand and seal on this 5th day of July, 2024.

Seal.

Sd/-
*Executive Magistrate (Tehsildar),
Nalagarh, District Solan (H P.).*
